

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

\* \* \*

Date of Decision: 28.5.97

CP 61/96 (OA 515/96)

Anandi Lal, Driller Grade-I in the office of Chief Works Manager, Western Railway, Ajmer.

... Petitioner

Versus

1. Shri M.Ravindran, General Manager, Western Railway, Churchgate, Bombay.
2. Shri S.P.Singh, Chief Works Manager, Western Railway, Ajmer.
3. Shri S.R.Verma, Dy.Chief Mechanical Engineer (Loco), Western Railway, Ajmer.
4. Shri V.K.Vaijal, Shop Supdt., M/C & Brass Shop, Loco, Western Railway, Ajmer.

... Respondents

CORAM:

HON'BLE MR.GOFAL PRISHIA, VICE CHAIRMAN

HON'BLE MR.G.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner	... Mr.R.D.Tripathi
For Respondents No.1 to 3	... None
For Respondent No.4	... In Person

O-R-D-E-R

PER HON'BLE MR.GOFAL PRISHIA, - VICE CHAIRMAN

Petitioner, Anandi Lal, has filed this Contempt petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not complying with the interim direction of the Tribunal, issued in OA 515/96 on 24.9.96, the respondents have committed contempt of court.

2. Heard the learned counsel for the petitioner and respondent No.4, Shri V.K.Vaijal, and have gone through the records of the case carefully.

3. The direction issued on 24.9.96 reads as follows :-

"Issue notices to the respondents regarding prayer for interim relief returnable on 8.10.96. In the meanwhile the respondents are directed to maintain status quo in respect of the applicant."

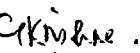
Respondent No.4 has produced the records relating to the issue of order of reversion and the date of its service on the petitioner. It shows that the order of reversion of the petitioner from the post of Driller Grade-I to that of Driller Grade-II was issued by the Chief Works Manager on 19.9.96 and the same was received by the office of respondent No.4 on the next date i.e.

20.9.96. The said order was sought to be served upon the petitioner on 30.9.96 but the petitioner had refused to accept the same. On 30.9.96 itself, an intimation was sent to the Chief Works Manager to the effect that the petitioner has been reverted. In view of these circumstances, we find that no case of wilful disobedience of the direction of the Tribunal is made out against the respondents. The Contempt Petition is, therefore, dismissed. Notices issued are discharged.

  
(O.P.SHARMA)

ADM. MEMBER

VK

  
(GOPAL KRISHNA)

VICE CHAIRMAN